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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 344/2002

This the 20th day of February, 2003

HON'BLE SH. V. K. MAJOTRA, MEMBER (A)

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Const. Ved Pal No. 3193/PCR

(PIS No. Lodhout,

P. S. Sadar Rohtak,

Distt. Rohtak, Haryana.

Presently Posted at:

PCR Mandir Marg Zone.

(By Advocate: Sh. Anil Singhal)

Versus

1. Addl. Commissioner of Police,
Police Head Quarters,
IP Estate, New Delhi.

2. Addl. Commissioner of Police,
PCR & Communication, PHQ,
IP Estate, New Delhi.

3. Addl. DCP,
PCR, PHQ,
IP Estate, New Delhi.

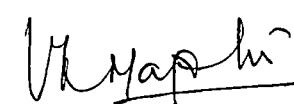
OA D E M (ORAL)

By Sh. Kuldip Singh, Member (J)

On the last date of hearing, i.e. on 7.1.2003, counsel for applicant informed that applicant has expired and till date no application for bringing the LRs on record has been filed. Hence, OA abates. Accordingly, OA is consigned to records.


(KULDIP SINGH)

Member (J)


(V. K. MAJOTRA)

Member (A)

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